Suppl. Cause List No. 1 Sr. No. 01

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

EMG-CRM(M) No. 4/2020 EMG-CrlM No. 9/2020 EMG-CrlM No. 10/2020 EMG-CrlM No. 11/2020

Sandeep Kumar

...Petitioner(s)

Through :- Mr. Anil Sethi, Advocate

v/s

UT of Jammu and Kashmir and others

...Respondent(s)

Through :-

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

EMG-CrlM No. 10/2020 :

Application is allowed as prayer for. Disposed of accordingly.

EMG-CrlM No. 11/2020:

For the reasons stated in the application, it is allowed. The certified copy of the FIR be filed during the pendency of the petition as and when made available to the petitioner.

Disposed of accordingly.

EMG-CRM(M) No. 4/2020 & EMG-CrlM No. 9/2020 :

Issue notice to the non-applicants.

Mr. Amit Gupta, learned Additional Advocate General has been directed to accept notice on behalf of the non-applicants. He shall file objections/status report by the next date.

List on 20.05.2020.

(PUNEET GUPTA) JUDGE

Jammu 18.05.2020 Pawan Chopra